

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
PERFECT INTERNATIONAL FABRICATORS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Perfect International Fabricators Private Limited
2.	Date of incorporation of corporate debtor	November 30, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of corporate debtor	U74992TN2006PTC061625
5.	Address of the registered office of corporate debtor	No.322/10B, M.R. Palayam, Sanamangalam Post, Chennai Bypass Road, Trichy - 621104, Tamilnadu
6.	Insolvency commencement date in respect of corporate debtor	May 02, 2019, Date of Certified Copy of Order (Hon'ble NCLT Order dated April 29, 2019)
7.	Estimated date of closure of insolvency resolution process	October 28, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sripriya Kumar IBBI/IPA-001/IP-P00771/2017-2018/11316
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M/s. S P R & Co, Chartered Accountants, "Gems Court", B8 Second Floor, No. 14, Khader Nawaz Khan Road, Nungambakkam, Chennai - 600006, Tamil Nadu.  sripriya@spka.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M/s. S P R & Co, Chartered Accountants, "Gems Court", B8, Second Floor, No. 14, Khader Nawaz Khan Road, Nungambakkam, Chennai - 600006, Tamil Nadu.  sripriya@spka.in; casripriyak@gmail.com
11.	Last date for submission of claims	May 16, 2019 (reckoned at 14 days from the date of receipt of order by Interim Resolution Professional i.e. May 02, 2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (Under Insolvency Resolution Process for Corporate Persons) (b) Not Applicable

*Sripriya*



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Perfect International Fabricators Private Limited** on **April 29, 2019** (Certified Copy of the Order received on May 02, 2019).

The creditors of Santosh Hospitals Private Limited, are hereby called upon to submit their claims with proof on or before **May 16, 2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proofs are to be submitted as per the following specified forms and copy of the forms can be downloaded from <https://ibbi.gov.in/home/downloads>

- Form B - For Claims by Operational Creditors except Workmen and Employees
- Form C - For Claims by Financial Creditors
- Form D - For Claims by a Workman or an Employee
- Form E = For Claims by Authorized Representative of Workmen and Employees
- Form F - For Claims by Other Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 04, 2019  
Place: Chennai



*Sri Priya Kumar*

**Sri Priya Kumar**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP-P00771/2017-2018/11316**